IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-342/(ND)/2017

In the matter of:

M/s. Navrana Advanced Nano Products Developments International

....PETITIONER

SECTION:

Under Section 10 of (IBC) Code, 2016

Order delivered on 05.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner
For the Respondent

: Mr. Abhishek Anand, Advocate

: Mr. Atul Sharma, Advocate

Ms. Yamini Khurana, Advocate

ORDER

Learned Counsel for the petitioner is present. Ms. Yamini Khanna, Advocate who is representing the Financial Creditor, namely, Edelweiss Asset Reconstruction Company upon notice is present.

Ld. Counsel for the petitioner is directed to file the estimated value of the assets of the Corporate Debtor within a period of one week.

At this stage, it is also represented by the Ld. Counsel for the petitioner that after obtaining the consent of the Financial Creditor, the property listed at Page — 62 the details of which have been given has been sold. The petitioner will suitably amend the list of assets available and file a revised list. Ld. Counsel for the Financial Creditor also states that the Financial Creditor does not have any objection in relation to the Corporate Insolvency Resolution Process being initiated by the petitioner. In case if the Petition is admitted, the sale of property will be subject to the consideration of Insolvency Resolution Professional as per provisions of IBC, 2016.

List on 24.10.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 05.10.2017